



2026:AHC:28219-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1416 of 2026

Janu @ Sushant

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Yadav, Ravindra Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, certain sections under B.N.S. and POCSO Act has been added against the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid facts but states that he does not want to press this writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
5. Certified copy of the relevant documents, if any, be returned back to learned counsel for the petitioner as per Rules.

February 9, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)